

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

101. I.A. 838/2023

I.A. 852/2023

I.A. 853/2023

I.A. 676/2024

I.A 5538/2023 In

C.P.(IB)-4087(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **09.05.2024**

NAME OF THE PARTIES: Supreme Hydro Engineering Pvt Ltd.

V/s.

Dolphin Offshore Enterprises(India) Ltd

Appearance

For Applicant is present physically but did not mark appearance

For Respondent : Adv. Jay Zaveri a/w Adv. Anjali Sharma i/b

Crawford Baylay & Co for R-1 in I.A. 676/2024

Adv. Saurabh Pakale for Respondent. NMMC in I.A. 853/2023

SECTION 7 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 5538/2023

Ld. Counsel for the Applicant has tendered Written submission in the Court which are accepted. However, written submission by Respondent is not accepted as the font size is not legible. Respondent seeks time to re-submit written submission with appropriate font size.

List on **16.05.2024** for written submission by Respondent.

I.A. 852/2023

Despite service neither the reply has been filed nor the representation on behalf of Respondents. Vide order dated 08.04.2024, one last and final opportunity was granted to file reply within three weeks. Since no reply has been filed, therefore, the right to file reply stands forfeited. List for hearing on **07.06.2024**.

I.A. 853/2023

Ld. Counsel for the Respondent submits that reply is ready and seeks three days time to file reply. Let the same be done with three days as prayed for.

Ld. Counsel for Applicant seeks time to place on record Property Tax, Invoices along with Challans by way of an additional affidavit. Let the additional affidavit be done within three days after serving on the other side. Response to the additional affidavit if any, be filed within a week thereafter. List on **07.06.2024**.

I.A. 838/2023

Ld. Counsel for the Applicant seeks to place on record water bills, letters of ULC charges etc. and other documents by way of rejoinder. Let the rejoinder be filed within a week. Pleadings are complete. List for hearing on **27.06.2024**.

I.A. 676/2024

This application has been filed by SRA seeking clarification of order dated 10.08.2022. Ld. Counsel for Respondent has filed reply in which defects were marked on 25.04.2024. Respondent is directed to remove the defects and ensure that the reply is reflected on DMS. List on **22.07.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
//NSW//

Sd/-
LAKSHMI GURUNG
Member (Judicial)